



2026:AHC-LKO:1244

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1286 of 2025

Haripal

.....Petitioner(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Deptt.
Revenue Lko. And 20 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shiv Kumar
Counsel for Respondent(s) : C.S.C., Dilip Kumar Pandey

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Shiv Kumar, the learned counsel for the petitioner and Shri Ashutosh Srivastava, the learned Standing Counsel for the State.

2. By means of the instant petition filed in public interest, the petitioner has sought issuance of a direction for removal of encroachment over Gata Nos.156, 151, 30, 140, 700, 146, 437, 99, 188, 332, 406, 312, 31, 122, 315, 388, 659, 671, 61, 100, 131, 140, 43, 146, 440, 443, 481, 489, 498, 511, 18 minjumla, 395 minjumla, 636, 624, 733, 84, 941, 593, 631 minjumla and 905 minjumla situated in Village- Madahusa, Pargana and Tehsil- Maholi, District- Sitapur.

3. It has been vaguely stated in para-7 to the writ petition that the private respondents are also residents of the same village and they have encroached upon the land. There are as many as 17 private persons impleaded as opposite parties to the petition and there is mention in the entire petition as to which of the opposite party has encroached upon what portion of which land.

4. On the basis of written instructions provided by the S.D.M., Maholi, the learned Standing Counsel has informed that all the public utility lands mentioned in the writ petition were inspected, demarcated and demarcation points were put up. No encroachment was found on any of the lands.

5. It appears that the writ petition has purportedly been filed in public interest to settle some scores against the opposite parties.

6. Accordingly, it appears that the writ petition has been filed with

inadequate pleadings and false assertions, with some ulterior motive, which is a gross abuse of the process of law.

7. Accordingly, the writ petition is **dismissed**.

January 8, 2026

-Amit K-

(Subhash Vidyarthi,J.)